



NORGES HØYESTERETT

D O M

avsagt 10. september 2019 av Høyesterett i avdeling med

dommer Hilde Indreberg
dommer Erik Møse
dommer Cecilie Østensen Berglund
dommer Borgar Høgetveit Berg
dommer Erik Thyness

HR-2019-1715-A, (sak nr. 19-078768STR-HRET)
Anke over Hålogaland lagmannsretts dom 16. mai 2019

A (advokat John Christian Elden)

mot

Påtalemyndigheten (statsadvokat Hugo Henstein)

S T E M M E G I V N I N G

- (1) Dommer **Østensen Berglund**: Saken reiser spørsmål om en sexdukke omfattes av straffeloven § 311 første ledd, som setter forbud mot befatning med fremstillinger som seksualiserer barn.
- (2) Høsten 2016 bestilte A en silikondukke på internett. Som følge av utformingen ble den beslaglagt av Tollvesenet, som hadde mistanke om at innførselen kunne rammes av straffeloven § 311.
- (3) Ved tiltalebeslutning 21. september 2017 ble A tiltalt for forholdet. Han ble også tiltalt for en annen overtredelse av straffeloven § 311 første ledd etter at det hjemme hos ham var funnet animerte bilder, en animert videofil og skriftlige skildringer, som fremstilte seksuelle overgrep mot barn eller seksualiserte barn. Tiltalen omfattet også brudd på våpenloven.
- (4) For så vidt gjelder spørsmålet som denne saken gjelder, tiltalens post I b, var grunnlaget som følger:
- «Forut for mandag 19. desember 2016 i X i Y eller andre steder, bestilte han over internett en dukke som fremstår som et barn med oral, vaginal og anal kroppsåpning fra Hong Kong. Dukken ble stoppet ved Gardermoen tollsted.»**
- (5) Ved Øst-Finnmark tingretts dom 23. april 2018 ble A dømt etter tiltalen. Straffen ble satt til betinget fengsel i 60 dager og en bot på 10 000 kroner, subsidiært 20 dagers fengsel, for to overtredelser av straffeloven § 311 første ledd og én overtredelse av våpenloven § 33, jf. § 27 a. Han ble dømt til å tåle inndragning av sexdukken med tilbehør, datautstyr, hagle og ammunisjon.
- (6) A anket dommen til Hålogaland lagmannsrett. Anken gjaldt bevisbedømmelsen under skyldspørsmålet og inndragningen. Ved lagmannsrettens beslutning 27. august 2018 ble anken nektet fremmet. Høyesteretts ankeutvalg opphevet 4. desember 2018 beslutningen om å nekte anken fremmet for så vidt gjaldt tiltalebeslutningens post I b, mens anken for øvrig ble forkastet. Hålogaland lagmannsrett besluttet 7. januar 2019 å henvise anken over tiltalebeslutningens post I b til ankeforhandling.
- (7) Hålogaland lagmannsrett avsa dom 16. mai 2019 dom med slik slutning:
- «1. **A, født 00.00.1974, dømmes for overtredelse av straffeloven § 311, samt de forhold som er rettskraftig avgjort ved Øst-Finnmark tingretts dom av 23. april 2018, sammenholdt med straffeloven § 79 a, til fengsel i 60 – seksti – dager og bot på 10 000 – titusen – kroner, subsidiært 20 – tjue – dager fengsel. Fullbyrdelsen av fengselsstraffen på 60 dager utsettes i medhold av straffeloven § 34 med en prøvetid på 2 – to – år.**
2. **A dømmes til å tåle inndragning av en sexdukke med tilbehør, jf. straffeloven § 69.»**
- (8) A har anket dommen til Høyesterett. Anken gjelder lovtolkingen. Han har gjort gjeldende at det ikke foreligger en straffbar fremstilling av barn. Dukker faller utenfor ordlyden og formålet med lovbestemmelsen, og den beslaglagte dukken skal heller ikke forestille et barn. Under enhver omstendighet er ikke lovteksten så klar at den oppfyller klarhetskravet

etter Grunnloven § 96 og Den europeiske menneskerettskonvensjon (EMK) artikkel 7. A har lagt ned påstand om frifinnelse for tiltalens post I b og det tilhørende kravet om inndragning.

- (9) Påtalemyndigheten har anført at lovbestemmelsen er tilstrekkelig klar, og at den hjemler straff ved innførsel av en dukke som den foreliggende. Det er lagt ned påstand om at anken forkastes.
- (10) *Jeg er kommet til at anken skal forkastes.*
- (11) Etter straffeloven § 311 er det forbudt å ha befatning med fremstillinger som seksualiserer barn. De aktuelle delene av straffeloven § 311 lyder:

«Med bot eller fengsel inntil 3 år straffes den som

produserer fremstilling av seksuelle overgrep mot barn eller fremstilling som seksualiserer barn

...

c) anskaffer, innfører eller besitter fremstillinger som nevnt i bokstav a, eller forsettlig skaffer seg tilgang til slikt materiale,

...

Med barn menes i denne paragrafen personer som er eller fremstår som under 18 år.»

- (12) Før jeg går nærmere inn på forståelsen av bestemmelsen, finner jeg det hensiktsmessig å gi en kort beskrivelse av den aktuelle dukken.
- (13) Det er tale om en 100 cm lang silikondukke, som har hel kropp med ansikt, store øyne og en munn som kan åpnes. Dukken er slank, med et relativt flatt brystparti. Beina kan trekkes til side, og den har vaginal og anal kroppsåpning. Dukken markedsføres som et sexleketøy og ble levert med ulikt tilbehør som parykk, ett sett ekstra øyne, en varmekolbe til hulrommene, vaskeutstyr og en tube gelé.
- (14) A har anført at dukken ikke er å anse som en seksualisering av barn og har vist til at verken anatomi eller størrelse tilsier dette.
- (15) Ved vurderingen av om dukken innebærer en seksualisering av barn, må det etter mitt syn tas utgangspunkt i hvordan den aktuelle dukken ser ut. Det har mindre betydning hvordan den er beskrevet av leverandøren, selv om omtalen illustrerer den alminnelige bruken.
- (16) Basert på fremvisningen av dukken for Høyesterett er det etter min oppfatning ikke tvilsomt at den aktuelle dukken skal forestille et barn. Jeg peker her på at det er tale om en dukke med anatomi og proporsjoner som et barn, og at den har et ansikt med barnlige trekk. Verken høyden eller det flate brystpartiet er i seg selv avgjørende ved vurderingen, men bidrar til det helhetlige inntrykket av at dukken må oppfattes som et barn langt under 18 år.
- (17) Dukken har en fleksibel struktur som gjør det mulig å få åpnet kroppsåpningene med tilhørende hulrom. Dette understreker at den er ment for seksuelle formål. Samlet finner jeg det klart at den aktuelle dukken har slike karakteristiske trekk at den innebærer en seksualisering av barn.

- (18) Jeg går så over til spørsmålet om dukken kan anses som en *fremstilling* i lovens forstand.
- (19) Uttrykket «fremstilling» favner etter en alminnelig språkbruk vidt. Det omfatter utvilsomt skapende innsats i form av tekst, bilder og filmer. Videre er det på det rene at en fremstilling kan være flerdimensjonal, for eksempel i form av et hologram eller en gjenstand, slik som en skulptur. Også en forestilling vil kunne falle innunder begrepet. I ulike ordbøker er det lagt til grunn at ordet «fremstilling» samsvarer med begreper som skildring, illustrasjon og produksjon. Dette viser at en fremstilling kan komme til uttrykk på svært ulikt vis.
- (20) Slik jeg ser det, følger det av ordlyden at uttrykket «fremstilling» etter en alminnelig språklig forståelse kan omfatte dukker.
- (21) Uttrykket «fremstilling av seksuelle overgrep mot barn eller fremstilling som seksualiserer barn» kom inn i den tidligere straffeloven av 1902 i 2005, i ny § 204a. Det nåværende forbudet i straffeloven § 311 er en videreføring av denne bestemmelsen, og det er derfor av interesse å se hen til bakgrunnen for lovendringen i 2005.
- (22) Frem til 2005 var forbudet mot seksuelle skildringer av barn en del av den alminnelige pornografibestemmelsen i daværende straffelov § 204. Bestemmelsen var begrenset til å ramme «kjønnslige skildringer» i form av bilder og filmer, herunder fiktive bilder og tegnefilmer, jf. Rt-1984-1016.
- (23) Forbudet mot visse former for befatning med pornografi skyldes at lovgiver har ønsket å verne samfunnet mot bilder og andre skildringer som anses umoralske eller støtende. Begrunnelsen for forbudet mot seksuelle skildringer av barn er en annen, ettersom det sentrale er å bidra til å beskytte barn mot seksuelle overgrep, jf. Innst.O. nr. 66 (2004–2005) side 3. For å få frem denne forskjellen, anmodet Stortinget i 2003 om at det ble utarbeidet en egen bestemmelse til vern av barn. Dette ble fulgt opp i Ot.prp. nr. 37 (2004–2005), hvor departementet foreslo en ny bestemmelse i straffeloven – § 204a – som forbød kjønnslige skildringer av barn. I Innst.O. nr. 66 (2004–2005) sluttet justiskomiteen seg til en slik oppdeling. Komiteen mente imidlertid at en videreføring av uttrykket «kjønnslige skildringer», ikke var tilstrekkelig klargjørende, jf. innstillingen på side 3. Blant annet på denne bakgrunn ble teksten i lovforslaget endret under komitébehandlingen, hvor uttrykket «fremstilling av seksuelle overgrep mot barn eller fremstillinger som seksualiserer barn» ble tatt inn. Om forståelsen av dette uttalte komiteen:
- «Komiteen vil understreke at med bruken av ordet ‘fremstilling’ mener man at dette rammer enhver fremstilling uansett medium, også tekst. Fremstillinger som er animert, manipulert eller på andre måter kunstig fremstilt, rammes også hvis de viser seksuelle overgrep mot barn eller seksualiserer barn.**
- Komiteen vil videre presisere at den foreslåtte lovtekst ikke bare skal ramme fremstillinger der det dokumenteres seksuelle overgrep, men også hvor barn fremstilles som et seksualobjekt. Seksualisering av barn kan være fremstillinger der barn blir tvunget til å posere i seksuelt utfordrende posisjoner.»**
- (24) Etter mitt syn viser disse uttalelsene at lovgivers intensjon var å utforme en bestemmelse som skulle ramme bredt. Det er ikke holdepunkter for at uttrykket «fremstilling» var ment å være begrenset til de eksemplene som eksplisitt er nevnt i forarbeidene. At forarbeidene

ikke spesielt nevner sexdukker kan derfor ikke være avgjørende. Som påpekt av lagmannsretten, ville det være tilnærmet umulig for lovgiver å konkret angi alle nåværende eller fremtidige typer fremstilling som skulle falle innunder bestemmelsen. Lovgivers mål var at befatning med enhver fremstilling som seksualiserer barn skulle være straffbar, og den endelige ordlyden som ble vedtatt for å sikre dette, skjedde etter særskilt overveielse.

- (25) Samlet sett er det derfor mitt syn at forarbeidene gir støtte for at en dukke kan falle innunder straffebestemmelsen i § 311.
- (26) Spørsmålet om befatning med en dukke som seksualiserer barn har ikke tidligere være behandlet i Høyesterett. I lys av at det var reist spørsmål ved om straffeloven § 311 var tydelig nok på om seksualiserte barnedukker falt innunder bestemmelsene, tok justiskomiteens flertall i 2017, Innst. 247 S (2016–2017) punkt 6.2, opp spørsmålet om det kunne være hensiktsmessig å tydeliggjøre at befatning med slike dukker er straffbart. I Prop. 1 S (2018–2019), statsbudsjettet for 2019, la Justis- og politidepartementet – under henvisning til en tingrettsdom – til grunn at slik import rammes av straffeloven § 311, og at det derfor ikke var nødvendig å endre loven.
- (27) Justiskomiteens anmodningsvedtak var begrunnet i et ønske om å klargjøre at loven skulle ramme tilfeller som det foreliggende. Ettersom det følger av mitt syn på saken at slike forhold er straffbare etter dagens bestemmelse i straffeloven § 311, finner jeg ikke grunn til å gå nærmere inn på forståelsen av vedtaket.
- (28) A har anført at forholdet i denne saken ikke bør belegges med straff, og han har vist til at fagpersoner mener at en dukke kan være et tilstrekkelig substitutt for å hindre reelle overgrep. Lovgiver har imidlertid vedtatt at det er straffbart å fremstille et barn som seksualobjekt. Det er derfor ikke nødvendig for meg å drøfte nærmere om en slik dukke kan hindre overgrep, eller om befatning med dukken i stedet kan virke ansporende på potensielle gjerningspersoner eller bidra til å alminneliggjøre seksuelle overgrep mot barn.
- (29) Samlet sett er det mitt syn at befatning med sexdukker som fremstiller barn rammes av straffeloven § 311. Jeg kan ikke se at det foreligger forhold som tilsier at lovbestemmelsen bør tolkes innskrenkende.
- (30) A har anført at kravet til klar lovhjemmel i Grunnloven § 96 og Den europeiske menneskerettskonvensjon (EMK) artikkel 7 er til hinder for domfellelse for overtredelse av § 311.
- (31) Jeg er ikke enig i dette. Som det fremgår av drøftelsen over, er jeg av den oppfatning at lovteksten er adekvat utformet og at handlingen faller innenfor en normal språklig forståelse av loven. Den tilfredsstiller derfor kravet til klarhet i Grunnloven § 96 og EMK artikkel 7, slik disse bestemmelsene er forstått i praksis, jf. blant annet HR-2018-1650-A avsnitt 34 flg.

(32) Jeg stemmer for denne

D O M :

Anken forkastes.

(33) Dommer **Thyness:** Jeg er i det vesentlige og i resultatet enig med førstvoterende.

(34) Dommar **Høgetveit Berg:** Det same.

(35) Dommer **Møse:** Likeså.

(36) Dommer **Indreberg:** Likeså.

(37) Etter stemmegivningen avsa Høyesterett denne

D O M :

Anken forkastes.